

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 248/MP/2016  
alongwith I.A. No. 64/2016**

Subject : Petition for setting aside the letter dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited (BESCOM).

Date of hearing : 6.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Kudgi Transmission Limited .

Respondents : BESCOM & Others.

Parties present : Shri Alok Shankar, Advocate, KTL  
Ms. Pratiksha Mishra, Advocate, BESCOM

**Record of Proceedings**

Learned counsel for the petitioner requested for three weeks' time to file rejoinder to the reply filed by BESCOM and requisite information called by the Commission vide RoP dated 9.2.2017. Learned counsel submitted that as per the Commission's directions dated 3.1.2017, the petitioner has placed on record vide affidavit dated 16.2.2017, all the letters referred by BESCOM in its letter dated 5.12.2016.

2. Learned counsel for BESCOM submitted that BESCOM has not received the letters filed by the petitioner and requested the Commission to direct the petitioner to serve the same on the respondents.

3. After hearing the learned counsel for the parties, the Commission directed the petitioner to file its rejoinder and requisite information called by the Commission vide RoP dated 9.2.2017, with an advance copy to the respondents, on or before 31.7.2017. The Commission also directed the petitioner to serve the copy of the letters referred by BESCOM on the respondents, if already not served. The Commission directed the petitioner that due date of filing the rejoinder and information should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 29.8.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**